

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF NANO MINPRO PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Nano Minpro Private Limited
2.	Date of incorporation of corporate debtor	24/08/2006
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2006PTC164025
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit 2, Swastik Motors, Near Shiv Prabha Building, Asalpha Ghatkopar Link Road, Ghatkopar West Mumbai MH - 400084 IN
6.	Insolvency commencement date in respect of corporate debtor	Date of order 12-04-2023 Order received via email from NCLT on 25-04-2023
7.	Estimated date of closure of insolvency resolution process	22-10-2023 (180 Days From the date of receipt of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name:-Mr. Navin Khandelwal REG. NO.:- IBBI/IPA-001/IP-P00703/2017-2018/11301
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:- 206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email:navink25@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address:- 206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email:ibc.nanominpro@gmail.com
11.	Last date for submission of claims	09-05-2023 (14 days from the date of order received by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical address: As per point 10 (b) Not applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Nano Minpro Private Limited on 12<sup>th</sup> April, 2023.

The creditors of M/s. Nano Minpro Private Limited, are hereby called upon to submit their claims with proof on or before 09-05-2023 the interim resolution professional at the address mentioned against entry No. 10.



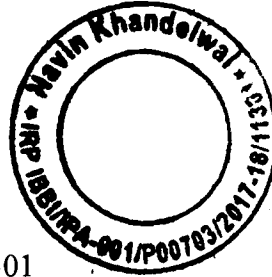
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

*N. Khandelwal*

**Navin Khandelwal**  
Interim Resolution Professional  
IBBI/IPA-001/IP-P00703/2017-18/11301  
Place : Indore  
Date 28-04-2023



**NOTICE OF LOSS OF SHARES OF HINDUSTAN UNILEVER LIMITED**  
(Formerly Hindustan Lever Limited (HUL))  
Regd. Off. Hindustan Unilever Limited,  
Unilever House, B D Savant Marg, Chakala, Andheri (East)  
Mumbai - 400 099

Notice is hereby given that the following share certificates have been reported as lost/misplaced and Company intends to issue duplicate certificates in lieu thereof, in due course.

Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the holder: Mr. Ferroz Sorab Wadia, Folio No.HLL2968224, No. of shares (Rs.1/- F.V.) 2590, Certificate No. 5282712, Distinctive No.(s) 1163042181 - 1163044770.

Date: 28/04/2023 Applicant: Mr. Firoz Kersi Irani  
DEV BAJPAI  
COMPANY SECRETARY

**TORRENT POWER LIMITED**  
Registered Office: Torrent Power Limited, Samarvay 600, Tapovan, Ambawadi, Ahmedabad, Gujarat- 380015.

**NOTICE** is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s]. The Company has informed the holders/ applicants that the said shares have been transferred to IEPF Rules.

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to release the new certificate to the holders/ applicants, without further intimation.

Names of holder[s]	Folio No.	Kind of Securities and face value	Certificate No.	No. of Securities	Distinctive number[s]
ANJISHNU PRAKASH, J.P.S PRAKASH (Deceased) AT. WITH PRATIBHA PRAKASH	0014070	2640 Equity Share, F.V - Rs. 10/-	14070	2640	44908924 to 44911563

Place: Patna Name[s] of holder[s]/ Applicant  
ANJISHNU PRAKASH  
A - 43, M.I.G.H, Kankarbagh, Sampachak, Patna - 800020

Date: 28 April 2023

**MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY**  
(A Government of Maharashtra Undertaking)  
Administration Division, 8<sup>th</sup> Floor, New office Building, Bandra-Kurla Complex, Bandra (East)  
Mumbai-4000 051 Tel. 022-26594016 E-Mail : sec@mailmmrda.maharashtra.gov.in  
Website : https://mmrda.maharashtra.gov.in

**CORRIGENDUM-1**  
E-Tender for providing of Printing/Copier Papers (J.K.Sparkle) from reputed General Stationers / Authorised Dealers at fixed rates for one year. The date of tender submission is being extended. Tender ID -2023\_MMRDA\_891514\_1

Sr. No.	Tender Schedule	Bidder Schedule	Start Date & Time	End Date & Time	New Start Date & Time	New End Date & Time
1.	--	Bid Preparation and Submission	08.04.2023 (18.01 hr.)	21.04.2023 (18.00 hr.)	02.05.2023 (18.01 hr.)	08.05.2023 (18.01 hr.)
2.	Tender Opening	--	24.04.2023 (10.00 hr.)	24.04.2023 (18.00 hr.)	11.05.2023 (10.00 hr.)	11.05.2023 (18.00 hr.)

Note: - The e-Tenders can be downloaded from e-Tendering Portal : <https://mahatenders.gov.in/nicgep/app>. Any additional information & help for uploading & downloading the e-tender, may be availed by contacting MMRDA's e-tendering service desk at the following ID : [support-eproc@mmrda.gov.in](mailto:support-eproc@mmrda.gov.in) or call us on 0120-4001 002, 0120-4001 005 and 0120-6277 787. In order to view the above tenders please register yourself on <https://mmrda.maharashtra.gov.in>. For further information if required you may please contact on 022-2659 5990/4016/4008, Email ID : [sec@mailmmrda.maharashtra.gov.in](mailto:sec@mailmmrda.maharashtra.gov.in).

The Authority reserves the right to cancel one or all tenders for any reason whatsoever. Their decision in this regard will be final and binding on all tenderers.

Date : 28/04/2023  
Place : Mumbai

Sd/-  
Secretary,  
Executive Committee,  
MMRDA

**CHANGE OF NAME**  
I HAVE CHANGED MY NAME FROM DILIPKUMAR PADAM SINH TO DILIP PADAMSINGH KARKI AS PER DOCUMENT.

I HAVE CHANGED MY NAME FROM BHAJANKUMARI RAMSINGH TO KANCHAN DILIP KARKI AS PER DOCUMENT.

I HAVE CHANGED MY NAME FROM MUAVIYA SADIK SUNESARA TO MUAVIYA SADIK SUNESRA AS PER DOCUMENT.

**CORRIGENDUM**  
With reference to the Public Notice dated 15/04/2023, on behalf of our clients Mr. Sandeep Lalchand Sharma & Mrs. Neelam Sandeep Sharma. Registration year of Release Deed dated 25/10/2018 (BRL-5-14048-2018) was wrongly mentioned as Release Deed dated 25/10/2018 (BRL-5-14048-2015). And it must be read as "Release Deed dated 25/10/2018 (BRL-5-14048-2018)".

Sd/-  
R.C. Dubey & Co.  
Advocates, High Court Bombay

**CHANGE OF NAME**  
I HAVE CHANGED MY NAME FROM FALGUNI SUSHIL VASU TO FALGUNI ARVINDBHAI DESAI AS PER DOCUMENT.

I HAVE CHANGED MY NAME FROM MOHIT SUSHIL VASU TO MR. MOHIT FALGUNI DESAI AS PER AFFIDAVIT DATED 02/02/2023

I HAVE CHANGED MY NAME FROM KETAN SUDHAKAR PASHTE TO KETAN SUDHAKAR PASHTE AS PER DOCUMENT.

I HAVE CHANGED MY NAME FROM QAMRUNNISA & QAMRUNNISA FAYAZ AHMED TO QAMRUNNISA FAYAZ AHMED SHAIKH AS PER DOCUMENT.

I HAVE CHANGED MY NAME FROM FAYAZ AHMED & FAYAZ AHMED SHAIKH TO FAYAZ AHMED ILYAS SHAIKH AS PER DOCUMENT.

I HAVE CHANGED MY NAME FROM ALYA BANO FAYAZ AHMED TO ALYABANO FAYAZ AHMED SHAIKH AS PER DOCUMENT.

I HAVE CHANGED MY NAME FROM SAMEER AHMED ABDUL BARI SHAIKH & SHAIKH SAMEER AHMED & SHAIKH SAMEER AHMED ABDUL BARI TO SAMEER SHAIKH AS PER DOCUMENT.

I HAVE CHANGED MY NAME FROM HEENA GALA TO HEENA HEMANT SHAH AS PER DOCUMENT.

I HAVE CHANGED MY NAME FROM MOHD SHOAB SADIK ADENWALA TO SHOAB SADIK ADENWALA AS PER DOCUMENT.

I HAVE CHANGED MY NAME FROM KHAN ATEQUE AHMED ANEEQUE AHMED TO ATEQUE AHMED ANEEQUE AHMED KHAN AS PER DOCUMENT.

I HAVE CHANGED MY NAME FROM VIRGINIA DIOGO DSILVA TO VIRGINIA DIOGO DSILVA AS PER DOCUMENT.

I HAVE CHANGED MY NAME FROM ZUBAIR AZIZ ABDUL SHAIKH TO MOHAMED ZUBAIR SHAIKH AS PER DOCUMENT.

WE, KIRAN NAGAPPA MURDESHWAR & POOJA KIRAN MURDESHWAR HAVE CHANGED OUR MINOR SON'S NAME FROM ATHRV MURDESHWAR TO ATHRV KIRAN MURDESHWAR AS PER DOCUMENTS

WE, MILIND KRISHNAKANT SHAH & DIVYA MILIND SHAH HAVE CHANGED OUR MINOR SON'S NAME FROM RISHIT SHAH TO RISHIT MILIND SHAH AS PER DOCUMENTS

**"FORM A" PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF NANO MINPRO PRIVATE LIMITED**

Sr. No.	PARTICULARS	DETAILS
1	Name of the Corporate Debtor	Nano Minpro Private Limited
2	Date of incorporation of corporate debtor	24/08/2006
3	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2006PTC164025
5	Address of the registered office and principal office (if any) of corporate debtor	Unit 2, Swastik Motors, Near Shiv Prabha Building, Asalpha Ghatkopar Link Road, Ghatkopar West Mumbai MH - 400084 IN
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7	Estimated date of closure of insolvency resolution process	22-10-2023 (180 Days from the date of receipt of Order)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name:-Mr. Navin Khandelwal REG. NO.:- IBB/IPA-001/IP-P00703/2017-2018/11301
9	Address and email of the interim resolution professional registered with board	Address:- 206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email:navink25@yahoo.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address:- 206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email:ibc.nanominpro@gmail.com
11	Last date for submission of claims	09-05-2023 (14 days from the date of order received by IRP)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical address: As per point 10 (b) Not applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Nano Minpro Private Limited on 12th April, 2023.

The creditors of M/s. Nano Minpro Private Limited, are hereby called upon to submit their claims with proof on or before 09-05-2023 the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 13 shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Navin Khandelwal  
Interim Resolution Professional  
IBBI/IPA-001/IP-P00703/2017-18/11301

Place : Indore  
Date 28-04-2023

**PUBLIC NOTICE**

Offers are invited in sealed envelopes on behalf of the Trustees of PRAGATI KENDRA, A Registered Public Trust under provisions of Maharashtra Public Trusts Act, 1950 vide Registration No. F- 5866 (M) for the sale of the undermentioned immovable property belonging to the Trust:

**(Description of the Property): being a piece and parcel of Gaathan land, Gram Panchayat Property admeasuring 9146 Sq.Ft, bearing No 101 (1) and 391 Near Vajjanath Temple, Village Vajjanath, Taluka Karjat, District Raigad, 410201, Maharashtra -**

Acceptance of offers will be subject to the sanction of the Charity Commissioner Maharashtra State.

The price offered shall be lump sum and shall be the net price. All out of pocket expenses including stamp duty Registration charges, Legal costs, shall be borne and paid by the offeror alone.

Offers in Sealed envelopes with earnest deposit of Rs. 1,70,000/- (Rupees One Lakh Seventy Thousand Only/-) by pay order / Cheque in favour of PRAGATI KENDRA shall only be entertained. The offers should reach the undersigned at its office on or before 27/05/2023 by 4 p.m. The reserve price for the abovementioned property is Rs. 17,00,000/- (Rupees Seventeen Lakhs only/-).

Offers received will be opened in the presence of the offerors who desire to remain present on 28/05/2023 at 4 p.m. at the office of the undersigned. The Offerors will be at liberty to enhance their offers at that time. On receiving sanction of the Charity Commissioner the entire purchase price will have to be paid in full and the Transaction to be completed within 2 months from the date of the receipt of the prior sanction from Hon'ble. Charity Commissioner Maharashtra State under provisions of Maharashtra Public Trusts Act, 1950

The Trustees reserve to themselves the absolute discretion to reject all or any of the offers without assigning any reasons therefor. Those whose offers are not selected would be returned pay orders forth with.

(Mr. Rajiv Athalye),  
Trustee of Pragati Kendra  
Add: C/o, 202, Murlidhar Mandir Trust, Near Union Bank, Dr. Ambedkar Road, sion, Mumbai 400022

**ICICI HOME FINANCE COMPANY LIMITED**  
Registered office at ICICI Bank Towers, Bandra - Kurla Complex, Mumbai - 400051.  
Corporate office - ICICI HFC Tower, Andheri-Kurla Road, Andheri(East), Mumbai - 400059.

**GOLD AUCTION NOTICE**

This is to inform the public at large, that ICICI HOME FINANCE COMPANY LIMITED (ICICI HFC) has decided to conduct auction of gold ornaments (s) pledged in the below accounts. Which have become overdue or which have defaults or margin breach customers. Notice hereby given to the public in general and in particular to the Borrower(s)/Co-Borrower(s) to repay the due amount (mentioned below) together with further interest thereon plus all the cost and incidental expenses etc till the date of auction.

The Borrower(s)/Co-Borrower(s) willing to release their ornament(s), shall visit the base branch wherein the ornaments were pledged by the Borrower(s) or contact the below mentioned numbers of said designated authority of respective branch(s). Having failed to repay the due amount within specified period, ICICI HFC will sell off the gold ornament(s) to public/bidders in general by way of auction. The auction will be held online through <http://gold.samil.in> or <https://egold.auctiontiger.net> between 12:30 p.m. to 3:30 p.m. on Wednesday, May 10, 2023.

Branch - MUMBAI- BORIVALI Contact no - 9594167765 G/A/C - 120000051873

The sale is subject to confirmation by the ICICI HFC and the authorized officer of the ICICI HFC reserves the right to reject any or all bids without furnishing any further reasons.

Auction will be held online through <http://gold.samil.in> or <https://egold.auctiontiger.net>, in case the auction does not get completed on the given date due to any reasons, the auction in respect thereto shall be conducted on subsequent working days. Change in venue or date, if any, and detailed terms and conditions of the sale, details will be updated on our website [www.icicifhc.com](http://www.icicifhc.com).

No further communication shall be issued in this regard.

Sd/-  
Dated: 28.04.2023 Authorised Signatory  
Place: MUMBAI- BORIVALI For, ICICI Home Finance Company Limited.

**FORM G**  
INVITATION FOR EXPRESSION OF INTEREST FOR  
M/S. VINHYAVASINI TOLL INFRASTRUCTURE PRIVATE LIMITED  
(Engaged in Construction of Road Projects, Regd office at Mumbai)  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN/CIN/LLP No.	M/S.VINHYAVASINI TOLL INFRASTRUCTURE PRIVATE LIMITED PAN: AACVC1941J CIN: U45400MH2012PTC235836
2. Address of the registered office	Flat No. 101, OG-III, Oberoi Garden, Thakur Village Off Western Express Highway, Kandivali (E), Mumbai City MH 400101 - NA
3. Address other than R/o	Not available
4. URL of website	Not available
5. Details of place where majority of fixed assets are located	Road project on BOT basis situated between Jaina-Deolgan-Berlphata in Maharashtra awarded by Maharashtra state govt
6. Installed capacity of main products/ Services	Road project on BOT basis situated between Jaina-Deolgan-Berlphata in Maharashtra awarded by Maharashtra state govt
7. Quantity and value of main products/ services sold in last financial year	Company incorporated as a SPV and has only one contract
8. Number of employees/ workmen	According to the records/books of accounts, there are no workers and employees as on Insolvency commencement date
9. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The Resolution Applicant can get the said information by sending an email to RP at <a href="mailto:corp.vtjip@gmail.com">corp.vtjip@gmail.com</a> or <a href="mailto:mvsheth@mkindia.com">mvsheth@mkindia.com</a>
10. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Minimum Net worth: Rs. 10 Crore being the average of the last three financial years wherein the latest financial year being 31.03.2022; and Minimum Turnover: Rs.25 Crore average Annual turnover of being the average of the last three financial years wherein the latest financial year being 31.03.2022
11. Last date for receipt of expression of interest	13th May 2023
12. Date of issue of provisional list of prospective resolution applicants	14th May 2023
13. Last date for submission of objections to provisional list	19th May 2023
14. Previous email id to submit EOI	<a href="mailto:corp.vtjip@gmail.com">corp.vtjip@gmail.com</a>

Signature of the Resolution Professional: IP Naren Sheth  
Registration Number of the Resolution Professional: IBB/IPA-001/IP-P00133/2017-18/10275  
Registered Address of the Resolution Professional: 1014, PRASAD CHAMBER, TATA ROAD DNO.1, OPERAHOUSE, MUMBAI 400004  
For Name of the Corporate Debtor: M/S. VINHYAVASINI TOLL INFRASTRUCTURE PRIVATE LIMITED.

**PUBLIC NOTICE**

TAKE NOTICE that the original allottee Shri. Mahadeo Chandar Kadam had been allotted Core House No.D-4, admeasuring 40 sq. mts. Built-up area, at Gorai (1) VISHWAKUNJ Co-operative Housing Society Ltd., Plot No.113, RSC-16, Gorai-1, Borivali (West) Mumbai - 400 091, vide their allotment letter and also holding Five (5) fully paid-up shares of Rs.50/- each bearing distinctive numbers from 16 to 20 under Shares Certificate No.4 dated 29.10.1993 and thereafter Shri. Mahadeo Chandar Kadam died intestate on 18.02.2016 at Mumbai, Maharashtra and prior to that his wife Smt. Parvati Mahadeo Kadam, died intestate on 15.07.2013 at Vitthalwadi (East), Kalyan, Maharashtra, leaving behind two son and two daughter namely 1) Mr. Bhagwan Mahadeo Kadam (son), 2) Mr. Pramod Mahadeo Kadam (son), 3) Mrs. Pushpa Vijay Sonawane (married daughter) and 4) Mrs. Savita Akshay Alsanade (married daughter) as legal heirs of the deceased and after that two Married daughter's of the deceased had released, renounced and gave up their entitled undivided equal inheritance shares, rights, titles and interest in respect of the said Core House vide Release deed dated 24.04.2023 duly registered at the office of Joint Sub Registrar Borivali-7 M.S.D. bearing document No. BRL-7-4228-2023 dated 23.04.2023 in favour of their both brothers i.e. Mr. Bhagwan Mahadeo Kadam & Mr. Pramod Mahadeo Kadam and accordingly my clients are now intending to get transfer/regularization of the above said core house premises from the said Society and/or M.H. & A.D. Board in accordance with the law in their name and membership of the said society including transfer of the above shares held by the deceased in their joint name. Further that, my client had also lost original allotment letter issued by Mhada in favor of the original allottee Shri. MAHADEO CHANDAR KADAM in respect of the said premises, which had been lost/misplaced by my clients, for which a lost/misplaced complaint had been lodged at Mumbai Suburban, Borivali Police Station, through online complaint No.35266-2023 dated 24.04.2023.

ANY PERSON or PERSONS having any claim or claims against or in respect of the aforesaid allotment letter and or in respect of the legal heirs ship claim/s in respect of the above said core house, and any other related documents and/or premises or any part thereof by way of any right, title or interest, mortgage, encumbrance, lease, lien, charge or otherwise howsoever are hereby requested to make the same known in writing with documentary proof to Mr. ANUJ VINOD MORE, Advocate, Bombay High Court, having office in the name of MOR ASSOCIATES, at 85/D-4, Gorai (1) Vishram CHS Ltd., RSC-1, Gorai-1, Borivali (West), Mumbai-400091, within a period of 14 days from the date hereof otherwise such claim or claims, if any, will be considered as waived and abandoned unconditionally and irrevocably.

At Mumbai Dated this 28<sup>th</sup> day of April, 2023  
ANUJ VINOD MORE  
Advocate, Bombay High Court

**FORM "Z"**  
See under M.C.S. Act 1960 & sub - rule (11 (d-1) of rule 107) of Rule 1961 Possession Notice for Immovable Property

OW.No./40/22/84/281-707/R.O./SP/2023  
Recovery Officer (M.C.S. Act 1960 & Rule 107 of M.C.S. Act Rule 1961) C/o.Sai Prerna Co-op Credit Society Ltd.  
Office No.210, 2nd Floor, Devi Annapurna Premises Co.op. Society Ltd., Plot No.8, Sector 18, Vashi, Navi Mumbai - 400 705  
Tel.022-46089841 / 42  
E mail : srosaiprema@gmail.com  
Date : 27/04/2023

Whereas the undersigned being the A. S. Pande, Recovery Officer under the M.C.S. Act 1960 Section 156 & Rule 107 of M.C.S. Rule 1961 of Sai Prerna Co-Op. Credit Society Ltd., issued a Demand Notice to Judgment debtor Mr.Dilip Chandrakant Awate & Co-Borrower Mr.Umesh Dilip Awate dated 12/11/2022 of Rs.6,76,411/-.

Undersigned Recovery Officer issued Notice of Attachment dated 17/12/2022. The Property was Seized & Possessed by exercise of powers conferred under rule 107 (11(d-1)) of Maharashtra Co-Operative Societies Rules, 1961 by Panchnama dated 06/01/2023. The said procedure was confirmed by Order dated 29/03/2023.

After service of said notices the Judgment debtor having failed to repay the amount. Hereby the Judgment debtor in particular and the public general is hereby cautioned, not to deal with the Property described herein below. Any dealing with the property will be subject to the charge of Sai Prerna Co.Op.Credit Society Ltd. of Rs.6,76,418/- up to Dt.27/04/2023 and interest + Recovery Expenses thereon.

**Description of the Immovable Property**

The Property - House is situated in Jurisdiction of District Collector Thane, Tahasiladar - Murbad, Sub registrar - Murbad, Mandal Adhikari - Saralgaon, Gramsevak - At / Post Sonarpada, Kalyan - Murbad Highway, Murbad, Tal.Murbad, Dist. Thane

Property Holder Name : Mr.Dilip ChandrakantAwate  
Mortgage Property Address : Near A.J.Engineering Workshop, Village Sonarpada, Tal.Murbad, Dist.Thane Ground + 1st Floor, R.C.C. Constructed  
Grampanchayat Milkat No. : 1756 K  
Survey No., Hissa No. & Plot No. : Survey No.267, Hissa No.2, Plot No.9 Part  
Area Admeasuring : 310 Sq. Ft. Built up

Date : 27/04/2023  
Place : Navi Mumbai - 400 705

Sd/-  
A. S. Pande  
Recovery Officer  
(M.C.S. Act 1960 Section 156 & Rule 107 of M.C.S. Rule 1961)

**WHITEHALL COMMERCIAL COMPANY LIMITED**  
CIN: L51900MH1985PLC035669  
Registered Office:- Flat No.O-402, 4th Floor, 389, Paldi Ratan House, Sankara Matham Road, Kings Circle, Matunga, Mumbai-400 019 IN  
Website : [www.whitehall.co.in](http://www.whitehall.co.in) Email id : [whitehall@yahoo.com](mailto:whitehall@yahoo.com) Tel No.: 022-22020876

**EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED 31ST MARCH 2023**  
INR in Lacs except per share data

Sr. No.	Particulars	Standalone			
		Quarter ended 31.03.2023 Audited	Quarter ended 31.03.2022 Audited	Financial year ended 31.03.2023 Audited	Financial year ended 31.03.2022 Audited
1	Total Income from operations	0.25	-	25.40	-
2	Net Profit (+)/Loss(-) for the period (before tax, Exceptional and/or Extraordinary items)	(3.86)	(4.05)	(16.66)	(19.57)
3	Net Profit (+)/Loss(-) for the period before tax (after Exceptional and/or Extraordinary items)	(3.86)	(4.05)	(16.66)	(19.57)
4	Net Profit (+)/Loss(-) for the period after tax (after Exceptional and/or Extraordinary items)	(0.85)	3.25	(43.65)	(12.27)
5	Total Comprehensive Income for the period [(Comprising profit/Loss for the period (after tax) and other Comprehensive Income (after tax)]	(0.85)	3.25	(43.65)	(12.27)
6	Equity share capital	24.90	24.90	24.90	24.90
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year.	(150.35)	(106.71)	(150.35)	(106.71)
8	Earning per share (of Rs. 10/- each) for continuing and discontinued operations-				
a. Basic:		(0.34)	1.31	(17.53)	(4.93)
b. Diluted:		(0.34)	1.31	(17.53)	(4.93)

**Notes:**

- The above is an extract of the detailed format of the audited Financial Results filed with the Stock Exchange for the quarter and year ended 31st March, 2023 under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the audited Financial Results for the Quarter and year ended are available on the website of the Stock Exchange ([www.bseindia.com](http://www.bseindia.com)) and the website of the Company [www.whitehall.co.in](http://www.whitehall.co.in)
- Previous year's figures have been regrouped/rearranged wherever necessary to make them comparable.
- The figures of last quarter are the balancing figures between audited figures in respect of the full financial year and the published year-to-date upto third quarter of the current financial year.
- The above results, has been reviewed and recommended by the Audit Committee and approved by the Board of Directors at its meeting held on 27th April, 2023 as per Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

By order of the Board  
WHITEHALL COMMERCIAL COMPANY LIMITED  
Sd/-  
Rohit P. Shah  
Whole Time Director  
DIN NO. 00217271

Place : Mumbai  
Date : 27th April, 2023

**NOTICE**

**THE BOMBAY BURMAH TRADING CORP. LTD.**  
Regd. Office Address : 9, Wallace Street, Fort, Mumbai - 400 001.

Notice is hereby given that the Certificate for the undermentioned securities of the Co. has/have been lost/misplaced and the holder(s) of the said securities / applicant(s) has / have been applied to the company to issue duplicate certificate(s).

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered office within 15 days from this date else the company will proceed to issue duplicate certificate(s) without further intimation.

Name of the holder(s) and joint holder if any	Folio No.	Dist. Nos.	Cert. No.	No. of shares
1) Hoshang Jamshed Doctor	H02432	61861301-61862100	1120	800

Place : Mumbai Name of the holder(s) / Applicant  
Date : 28-04-2023 Hoshang Jamshed Doctor

**Edelweiss ECL Finance Ltd.**  
ECL Finance Ltd. Registered Office : Tower 3, Wing 'B', Kohinoor City Mall, Kohinoor City, Kirod Road, Kuria (West), Mumbai 400070.

**DEMAND NOTICE**

**Under Section 13(2) of the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002.**

The undersigned is the Authorized Officer of ECL Finance Limited (ECL) under Securitization And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s)/Co-borrowers/mortgagors/guarantors (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below, the account of the Borrower(s) (the "said Borrower(s)") was rendered NPA on 04.02.2023. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to ECL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the Loan Agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the Loan, the following Assets have been mortgaged to ECL by the said Borrower(s) respectively.

Name of Borrower(s)/ Co-Borrower(s)	Demand Notice date and amount	Description of secured asset (Immovable Property)
(LOAN ACCOUNT NO: LNSLE0000075414) And Rs. 64,07,578.71/- (Rupees Sixty Four Lakhs Seven Thousand Five Hundred Seventy Eight and Seventy One Paise Only) due as on 19th April, 2023.	20.04.2023 And Rs. 64,07,578.71/- (Rupees Sixty Four Lakhs Seven Thousand Five Hundred Seventy Eight and Seventy One Paise Only) due as on 19th April, 2023.	Flat No.1202A admeasuring 700 square feet built up area and Flat No.1202B admeasuring 480 square feet built-up area aggregating to 1180 square feet built-up area on the 12th floor of the building No.2 known as 'Orchid' forming part of Vasant Valley Orchid Co-operative Housing Society Limited situated at Vasant Valley, Film City Road, Malad (East), Mumbai-400 097 bearing C.T.S No. 104B of Village- Dindoshi, Taluka-Borivali within the Registration District Mumbai Suburban. The said building was constructed in the year 1999 and consists of still plus 17 upper floors with lift facility. Note: This schedule is more precisely described in the Gift Deed dated 02-05-2018 registered with the Office of Joint-Sub Registrar Borivali No.8 bearing number BRL.8/3937/2018.

If the said Borrowers shall fail to make payment to ECL as previously mentioned, ECL shall proceed against the above-secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the previously mentioned assets, whether by way of Sale, Lease or otherwise without the prior written consent of ECL. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Place : Mumbai Sd/- (Authorized Officer)  
Date : 28.04.2023 For ECL Finance Limited

